

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1509 of 2019**

**IN THE MATTER OF:**

**M. M. Ramachandran**

**...Appellant**

**Versus**

**South Indian Bank Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :**                   **Though present, not marked appearance**

**For 1<sup>st</sup> Respondent:**   **Mr. Krishnendu Dutta, Mr. Praga Maini, Mr. Abhimanyu Chopra, Mr. Amit Srivastava and Ms. Mehak Khurana, Advocates**

**O R D E R**

**16.01.2020**           Learned counsel for the Respondent Bank will file an affidavit by 20<sup>th</sup> January, 2020 wherein the original courier by which letter (at page 21) of the counter-affidavit was received. We have noticed that the copy of the courier has already been enclosed.

Post the case 'for orders' on **22<sup>nd</sup> January, 2020** before the 1<sup>st</sup> Bench on the top of the list.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansilal Bhat ]  
Member (Judicial)

/ns/sk/